

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR NO. 3012 OF 2016

Dated: 06th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Amravati Power Transmission Co. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Alok Shankar
Mr. Tushar Jain

Counsel for the Respondent(s) : -

ORDER

Mr. Alok Shankar, learned counsel states that the Appellant has now instructed him to appear in this matter. He states that If the earlier counsel is discharged, he can file his Vakalatnama. In the circumstances, Ms. Pooja Katara, earlier counsel is discharged. Liberty to make necessary changes in the present appeal/replace the appeal is granted.

List the matter on **09.02.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh